

(b) They were revised as a result of increase in the Dearness Allowance rates.

(c) Although Dearness Allowance rates were also increased in the case of Chargemen, yet the rates of incentive bonus were not revised in their case for the reasons already given in reply to Unstarred Question No. 1408 on the 2nd June, 1967, namely that for supervisory staff, the existing rates are considered adequate and an increase would not be justified.

Alloy Steel Project at Jamshedpur

6483. Shri Parthasarthy: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether it is a fact that the proposed Alloy Steel Project at Jamshedpur, Bihar, has not been undertaken by Tatas for execution so far; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) and (b). The information is being collected and will be laid on the Table of the House.

Export of Engineering Goods

6484. Shri Parthasarthy: Will the Minister of Commerce be pleased to state:

(a) the Export Target set for the Engineering Goods for the current Fiscal year;

(b) the share of U.A.R. and the Persian Gulf countries out of this target; and

(c) whether exports are likely to be affected by the recent West Asian War?

The Minister of Commerce (Shri Dinesh Singh): (a) The target for the

year 1967-68 for export of engineering goods is Rs. 42 crores.

(b) The target for export to U.A.R. and the Middle East countries has been worked out at Rs. 12 crores for ing goods is Rs. 32 crores.

(c) Because of a re-adjustment in the trade relations of the countries affected by the West Asian War, the position is at present fluid. It is, however, expected that it should be possible for us to achieve the target.

Trade Commission payable to S.T.C.

6485. Shri Kanwar Lal Gupta: Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the State Trading Corporation have written off or waived the trade commission payable by the agents;

(b) if so, the extent of such commission written off during the last 3 years;

(c) the names and addresses of the parties against whom the trade commission of more than a lakh has been written off.

(d) the reasons for this action of the State Trading Corporation;

(e) the steps taken by the State Trading Corporation to recover the commission from them; and

(f) whether Government have received any complaint against any Officer to the effect that he was mixed up with the trade agents?

The Minister of Commerce (Shri Dinesh Singh): (a) to (f). Information asked for is being collected and a statement will be placed on the Table of the House.